

33 UP Janta Fast Passenger train collided with a goods train on the 26th August, 1965 while entering Sohjanwa Station on Gorakhpur-Gonda main line (North Eastern Railway);

(b) if so, the causes of the accident;

(c) the number of persons killed and injured in the accident; and

(d) the total amount of loss to the railway property?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):

(a) Yes.

(b) The cause of the accident is under investigation.

(c) There was no casualty.

(d) The cost of damage to railway property has been estimated at approximately Rs. 10,000.

Kattur-Harihar Railway Line

1980. Shri H. C. Linga Reddy: Will the Minister of Railways be pleased to state:

(a) whether the State Government of Mysore has sent a proposal for taking up the railway line between Kattur and Harihar by the Central Government with a view to facilitating transport of iron ore;

(b) if so, the action taken thereon; and

(c) the cost of the scheme?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):

(a) Yes.

(b) and (c). Construction of Kattur-Harihar line was earlier proposed for movement of iron ore from Hospet sector for export via Mangalore Port. With the coming of Goa as part of Indian Union and the availability of Mormugao Port, the iron ore from Hospet sector will naturally be exported via Mormugao Port. Mangalore port will now obtain its supplies

of iron ore from Chicknayakanhalli, Chikjajur and other nearby areas and the Hassan-Mangalore link is being provided with this in view. Thus the main justification for the Kottur-Harihar link exists no more.

10.59 hrs.

RE: BUSINESS OF THE HOUSE

Mr. Speaker: There is one Calling Attention Notice, which I have admitted, about the ransacking of the Indian Embassy at Jakarta. The Minister wants time to make his statement. It would be taken up at 3.00 P.M. today.

The hon. Minister of Defence also will be making a statement at 3.30 P.M.

11 hrs.

PAPERS LAID ON THE TABLE

REPORT OF THE FOURTH FINANCE COMMISSION

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table Report of the Fourth Finance Commission together with an explanatory Memorandum as to the action taken thereon, under article 281 of the Constitution. [Placed in Library. See No. LT-4807/65].

REPORT OF THE COMPTROLLER AND AUDITOR GENERAL UNDER COAL MINES ACT, ETC.

The Minister of Steel and Mines (Shri Sanjiva Reddy): I beg to lay on the Table a copy each of the following papers:—

- (1) Report of the Comptroller and Auditor General of India on the Accounts of the Coal Board for the year 1963-64, under sub-section (2) of section 12 of the Coal Mines (Conservation and Safety) Act 1952. [Placed in Library. See No. LT-4808/65].